(c) what steps have been taken to imple-

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) Yes, Sir.

(b) The main recommendations of the Expert Committee on the National Cooperative Development Corporation relate to the need for continuance of the Corporation and expansion of the scope of the activities in the new confest of agricultural development in the country, broadbasing of its constitution, strengthening of its finances and administrative arrangements, as well as legislative measures necessary for fulfilling these objectives.

A summary of the main conclusions and recommendations of the Expert Committee is placed on the Table of the House. [See Appendix LXXIX, Annexure No. 9].

(c) The recommendations of the Expert Committee are under consideration of the Government.

EDUCATION OF CHILDREN OF WAR VICTIMS

79. SHRI K. L. N. PRASAD : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have prepared any scheme for the education of the children of the persons who died in the recent Indo-Pak war;

(b) if so, what is the total number of such children; and

(c) the type of facilities that will be given to these children ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN) :

(a) to (c) Government have prepared a scheme for granting the following concessions to children of the armed forces personnel and para-military personnel killed or disabled in the recent hostilities :

(i) Complete exemption from tuition and other fees levied by the educational institutions concerned;

(ii) Grants to meet hostel charges in full for those studying in boarding schools and colleges;

(iii) Full cost of books and stationery; and (iv) Full cost of uniform where this is necessary.

The above scheme is being implemented. The exact number of beneficiaries cannot be

given as it will vary from day to day depending on the numbers that are admitted or leave educational institutions.

STATISTICS ON BIRTH RATES

80. SHRI B. C. PATTANAYAK : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state the number of States where the check on the births has been highest through Family Planning efforts during the last 3 years and the number of the States where the number of sterilization has been highest in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHAT-TOPADHYAYA) : The position is set out in Annexures I and II [See Appendix LXXIX, Annexure Nos. 10 and 11].

The States of Gujarat, Maharashtra, Andhra Pradesh, Orissa and Kerala have been the most successful in checking the number of births during the 3 years 1969-70 to 1971-72 as shown by the rate per thousand of equivalent sterilisation (Annexure-1).

The number of sterilisations has been the highest in Maharashtra followed by Tamil Nadu, Andhra Pradesh and Gujarat (Annexure II).

ENFORCEMENT OF ABORTION LAW FROM April, 1972

81. SHRI VENIGALLA SATYANARA-YANA : Will the Minister for HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government have decided to enforce abortion law from April, 1972; and

(b) if so, the details of Hospitals authorised for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) Yes, the Medical Termination of Pregnancy Act, 1971 shall come into force from the 1st April, 1972.

(b) Under the Act, termination of pregnancy shall be made at a hospital established or maintained by Government or a place approved for the purpose by the Government. This place shall be approved on the recommendation of a Certifying Board, set up under the Medical Termination of Pregnancy Rules, 1972. The owner of the place has to apply to the Certifying Board which after inspection will certify that termination of pregnancy will be made therein under safe and hygienic conditions and the following facilities will be provided there:

Papers laid

(i) an operation table and instruments for performing abdominal or gynaecological surgery.

(ii) drugs and parenteral fluid including plasma volume expander in sufficient supply for emergency use,

(iii) anaesthesia equipment, including oxygen, and equipment for administration of anaesthetic gases and resuscitation equipment, including blood transfusion, and

(iv) services of an anaesthetist on call, possessing recognised medical qualification as defined in clause (h) of section 2 of the Indian Medical Council Act, 1956 (102 of 1956), whose name has been entered in a State Medical Register and who has—

(a) a post-graduate degree or diploma in anaesthesiology;

(b) training in the administration of anaesthesia for a period of not less than three months; or

(c) experience for two years as an anaesthetist.

On being satisfied about these conditions, the Board shall make the necessary recommedation to the Government for approving the place.

Such authorised place shall subsequently be open to inspection by the Certifying **Roard** or any authorised member thereof, and if, at any time, any defects or deficiencies are found at the place, the certificate of approval may be cancelled or suspended.

PAPERS LAID ON THE TABLE

- I. ANNUAL REPORT (1970-71) OF THE Post Graduate Institute of Medical Education and Research, Chandigarh
- 11. THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : Sir, I beg to lay on the Table:—

(a) A copy (in English and Hindi) of the Fourth Annual Report of the Post-Graduate Institute of Medical Education and Research Chandigarh, for the year 1970-71, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-1376/72.]

(b) A copy (in English and Hindi) of the Ministry of Works and Housing Notification G. S. R. No. 1883, dated the 25th November, 1971, publishing the Public Premises (Eviction of Unauthorised Occupants) Rules, 1971, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act 1971. [Placed in Library. See No. LT-1372/72].

- 1. ANNUAL ACCOUNTS (1969-70) OF THE MADRAS PORT TRUST AND RELATED PAPERS
- II. THE SEAMEN'S PROVIDENT FUND (THIRD AMEMDMENT) SCHEME, 1971

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : Sir, I beg to lay on the Table:—

(a) A copy (in English and Hindi) of the Annual Accounts of the Madras Port Trust for the year 1969-70 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-1374/72.]

(b) A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1907, dated the 9th November, 1971, publishing the Seamen's Provident Fund (Third Amendment) Scheme, 1971, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-1375/72.]

Administration Report (1970-71) on the Activites of the Delhi Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : Sir, I beg to lay on the Table under section 26 of the Delhi Development Act, 1957, a copy (in English and Hindi) of the Administration Report on the activities of the Delhi Development Authority for the year 1970-71. [Placed in Library. See No LT-1377/72].

- 1. ANNUAL REPORTS (1967-68, 1968-6' AND 1969-70 OF THE TECHNICAL TEA CHERS' TRAINING INSTITUTE, CALCUTT/ AND RELATED PAPER
- 11. ANNUAL REPORTS (1968-69 AND 1969 70) OF THE TECHNICAL TEACHERS